

proposes to import machinery and equipment involving the latest technology of cancer detection and also avail of the services of eminent experts. The company has recently approached the Ministry of Industry once again suggesting certain modifications in their Programme. No precise details are available as to when these services are likely to be commissioned.

Internal Railway in Kashmir Valley

1025. SHRI GHULAM RASOOL KAR: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that a survey for internal railways was conducted years ago in the Kashmir valley; and

(b) if so, what are the details thereof and by when work for its construction is likely to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA):

(a) Yes, Sir.

(b) The traffic-cum-engineering survey for an electrified railway line connecting Gazi Gund and Baramulla via Srinagar was carried out in the year 1973 at the cost and request of the State Government of Jammu and Kashmir. The length of the line surveyed was 122.35 Kms. At 1973 price level the cost was estimated to be Rs. 81 crore if constructed as MG, and Rs. 89 crores if constructed as BG. The project was not found to be financially viable, the return being negative. At current prices, the cost of the Project would be several times more. There is no proposal at present for taking up this work due to constraint of resources.

केन्द्रीय यूनानी चिकित्सा अनुसंधान परिषद् के विरुद्ध शिकायतें

1026. श्री सत्य प्रकाश मालवीय : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सरकार को स्वास्थ्य और परिवार कल्याण मंत्रालय के अधीन कार्य

कर रही केन्द्रीय यूनानी चिकित्सा अनुसंधान परिषद्, 5 पंचशाल मार्ग, नई दिल्ली के विरुद्ध कुछ शिकायतें प्राप्त हुई हैं ;

(ख) यदि हां, तो इन शिकायतों का ब्यौरा क्या है ; और

(ग) इन शिकायतों पर अब तक क्या कार्यवाही की गई है ?

परिवार कल्याण विभाग में ड.मंन्त्री (श्री एस. एन. कुमार) :

(क) और (ख) जी, हां। केन्द्रीय यूनानी चिकित्सा अनुसंधान परिषद् के निदेशक के विरुद्ध शिकायतें मिली हैं जिनमें अधिकारों के दुरुपयोग नियुक्ति आदि के मामलों में अनियमितताओं का आरोप लगाया गया है।

(ग) इन शिकायतों की जांच की जा रही है।

Circulation of fake drugs

1027. SHRI KALPNATH RAI:

SHRIMATI SUDHA VIJAY JOSHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the reports about the circulation of several fake drugs; and

(b) if so, what steps have been taken by Government in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR):

(a) Under the provisions of the Drugs and Cosmetics Act and Rules made thereunder, control over the manufacture and sale of drugs is exercised by the State Drug Control Authorities. Action to detect the production and distribution of spurious (fake) and adulterated drugs has therefore mainly to be taken by them. If a case of manufacture or sale of spurious (fake) is detected the State Drug Authorities take action to seize the spurious drugs and launch prosecution against the involved persons.

(b) To tack the problem of sub-standard drugs, the Governments of up a Task Force which recommended that:

(1) every drug manufacturing unit should have minimum testing facilities.

(2) strict control over licensing of drug formulations.

(3) strengthening of the Inspectorate staff in the State.

(4) establishment of a separate intelligence machinery to tackle the problem of manufacture and sale of spurious drugs.

(5) constitution of special courts to deal with the offences under Drugs and Cosmetics Act.

Its recommendations were communicated to the State Government and the State Governments have been requested repeatedly to give effect to the recommendations. A proforma has been prescribed for monthly submission of reports by the State Drugs Controllers and the State Government have been requested to send monthly reports on drawal of samples and analysis of them. These reports are being consolidated and commented upon. Also a list of equipments necessary for drug testing laboratories has been communicated to the State Units and the State Governments have been requested to equip their laboratories accordingly. On 22nd February, 1986 a meeting of the State Health Minister was held exclusively to discuss matters relating to implementation of Drugs and Cosmetics Act and the P. F. A. Act. At the meeting the Health and Family Welfare Minister urged the State Health Ministers to strengthen the drug control machinery with the object of putting down production distribution and sale of sub-standard and spurious drugs.

Finalisation of New Education Policy

1028. SHRI PARVATHANENI UPENDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a new education policy has been finalised by Government;

(b) if not, by when it is expected to be finalised and whether it is likely to be announced in Parliament in the current session; and

(c) whether it is likely to be implemented from the next academic year?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHATGI): (a) to (c) The draft New Education Policy will be presented in Parliament during the current session. Some aspects of the new policy would be implemented with effect from 1986-87.

Recognition to the Open University Hyderabad

1029. SHRI PARVATHANENI UPENDRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Andhra Pradesh Government have demanded for recognition by the University Grants Commission of the Open University, Hyderabad; and

(b) if so, what is the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI): (a) Yes, Sir.

(b) According to information furnished by the University Grants Commission, it has been decided to declare the Andhra Pradesh Open University, Hyderabad, fit to receive Central assistance in terms of the rules framed under Section 12 B of UGC Act subject to the amendment of the Act of the University and on receipt of an assurance from the University that it would use of the balance amount of Rs. 87.84 lakhs on studios, library and academic buildings, so that the total permanent assets of the University are worth Rs. 2 crores.

Ship repair Project at Haldia

1030. SHRIMATI KANAK MUKHERJEE: Will the Minister of TRANSPORT be pleased to state: